

not being Government Servants without informing the employer and charging exorbitant rent so also from the share who is Government Servant;

(ii) whether ration cards have been checked in conjunction with the physical presence of the people residing in the house so as to detect the bogus out-of-turn allotment and drawal of H.R.A. by the wards of the allottees shown to be residing in other houses by suppressing the material facts;

(c) whether the campaign has been completed; and

(d) what are the results thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) to (d). Recently, the Dte. of Estates has circulated an appeal to allottees of General Pool Government residences in Delhi/New Delhi seeking co-operation of allottees in ensuring strict observance of the Allotment Rules and in desisting from subletting and misusing of Government accommodation. Through this appeal the allottees are also being informed that checking in Government colonies was being intensified and wherever cases of sub-letting/misuse of Government residences, servant quarters and garages, are detected in future, appropriate action against the allottees would be taken. The news item has been published with reference to this appeal. However, a system of random surprise checking of Government colonies with a view to checking cases of unauthorised subletting and misuse of Government accommodation is already in vogue and in cases where such irregularities are noticed, appropriate action is being taken. Ration card/C.G.H.S. card and other documents are also checked as proof of normal stay of the allottees in their

allotted accommodation. The Question whether any special campaign is to be launched or the existing random surprise checking only need be continued would be examined after watching the reaction of the allottees of residences on the appeal recently made.

Supply of Imported Oil for Refining to Exclusive Refiners

3546. SHRI M. RAMGOPAL REDDY: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether the edible oil Refiners Association (Northern region) has urged the Government to supply imported oil for refining to the exclusive refiners only; and

(b) if so, the reaction of the Government on it?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY): (a) and (b). A representation dated 22nd January, 1980 from the Edible Oil Refiners' Association Northern India requesting for release of imported crude rapeseed oil to them for commercial sale for direct consumption was received last year. The representation was turned down.

West Bengal Requirement of Skim Milk Powder and Butter Oil

3547. SHRI AJIT KUMAR SAHA: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the monthly requirement of skim milk powder and butter oil for West Bengal;

(b) quantity supplied to West Bengal during the last five years; year-wise and item-wise details thereof; and

(c) steps taken by Government to ensure regular supply of the above mentioned items to West Bengal? ..

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) On the basis of the norms prescribed in the procedure for supply of skim milk powder and butter oil to the dairies in West Bengal, the entitlement works out to an average of about 496 MT skim milk powder and 165 MT butter oil per

month. However, the actual supplies by Indian Dairy Corporation during the period from January to November, 1981 accounted for an average of about 900 MT skim milk powder and 170 MT butter oil per month.

(b) Skim milk powder, butter oil and butter supplied to all the dairies in West Bengal during the last five years are as under:

(Figures in M.T.)

Year	Skim milk powder	Butter oil	Butter
1977-78	5557	1310	—
1978-79	6543	1822	—
1979-80	6647	1463	104
1980-81	7438	1609	338
1981-82	6216	1141	391

(Up to 30 Sept., 1981—provisior, al).

(c) Subject to availability of stock of skim milk powder and butter oil received as gift from the European Economic Community the Indian Dairy Corporation is releasing the skim milk powder to the dairies mainly to meet the shortfall of raw milk in relation to their throughout. However, the dairies are expected to make every effort to maximise the procurement of raw milk.

vegetables products poses several health hazards;

(b) if so, what are the adverse affects caused by canned fruit and vegetables;

(c) the particulars of fruit companies canning fruits and vegetables presently available in the market; and

(d) action contemplated to discord this practice?

Metal Contamination in Tinned Food-Staffs

3548. SHRI D. M. PUTTE GOWDA:

SHRI HARINATHA MISRA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether according to a survey by the Central Food Technological Research Institute, Mysore, metal contamination in canned fruits and

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No, Sir: Metal contaminants do not pose any health hazard in canned fruits and vegetables provided they are within prescribed limits laid down in Fruit Products Order, 1955.

(b) Does not arise.